

## **CHAPTER IX. - ADJOURNMENT MOTIONS**

- Speaker's concurrence.** 53. Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing definite matter of urgent public importance may be made with the consent of the Speaker.
- Mode of giving notice.** 54. Notice of an adjournment motion shall be given not less than two hours before the commencement of the sitting on the day on which the motion is proposed to be made by delivering three copies thereof to the Secretary, or to the Officer authorised by him, are for each of the following :-
- (i) the Speaker,
  - (ii) the Minister concerned, and
  - (iii) the Secretary.
- Restrictions on right to make motion.** 55. The right to move the motion of adjournment of the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely :-
- (i) not more than one such motion shall be made at the same sitting;
  - (ii) not more than one matter shall be discussed on the same motion;
  - (iii) the motion shall be restricted to a specific matter of recent occurrence;
  - (iv) the motion shall not raise a question of privilege;
  - (v) the motion shall not revive discussion on a matter which has been discussed in the same session.
  - (vi) the motion shall not anticipate a matter which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the Vidhan Sabha within a reasonable time;
  - (vii) the motion shall not deal with any matter which is under adjudication by a Court of Law having jurisdiction in any part of Chhattisgarh; and
  - (viii) the motion shall not raise any question which can be raised by a separate general motion only by giving a notice in writing to the Secretary under the Constitution or under these rules.
- 55-A. Generally, permission shall not be granted for submitting a motion which is intended to raise a discussion on a matter which is pending before any statutory tribunal performing any judicial or quasi-judicial functions or any statutory authority, commission or court of enquiry appointed to enquire into or investigate any matter :
- Provided that the Speaker may, at his descretion, may permit raising of a matter in the Sabha, which is related to the procedure or subject or stage of the enquiry if the Speaker is satisfied that there by there is no possibility of its adversely affecting the consideration of the matter by the statutory tribunal, statutory authority or commission or court of enquiry.

**Mode of asking for leave to move adjournment motion.**

56. (1) The Speaker, if he gives consent under rule 53 and holds, that the matter proposed to be discussed is in order shall call the member concerned who shall rise in his place and ask for leave to move the adjournment of the House :

Provided that where the Speaker has refused his consent under rule 53 or is of opinion that the matter proposed to be discussed is not in order he may, if he thinks it necessary, read the notice of motion and state reasons for refusing consent or holding the motion as not being in order.

Provided further that where the Speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or members concerned a brief statement on facts and then give his decision on the admissibility of the motion.

(2) If objection to leave being granted is taken, the Speaker shall request those members who are in favour of leave being granted to rise in their places, and if the number of members rising accordingly, is not less than the number of members required to constitute the quorum for the time being, the Speaker shall intimate that the leave is granted. If less than the number of members aforesaid rise, the Speaker shall inform the member that leave of the House is not granted.

**Time for taking up motion.**

57. The motion shall be taken up at 15.00 Hrs. or if the Speaker, after consultation with the Leader of the House so directs, at any earlier hour at which the business of the day may terminate.

**Limitation of time of discussion.**

58. (1) If the debate on a motion for adjournment is not earlier concluded it shall automatically terminate on the expiration of two hours from the time the discussion begins, and thereafter no question can be put.

(2) No speech during the debate shall, except with the permission of the Speaker, exceed fifteen minutes in duration.